

**Submission of report in Parliament**

†4008. MISS ANUSUIYA UIKEY: Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether there is a provision in the charter of National Commission for Scheduled Castes and Scheduled Tribes that the Commission would submit its report to Parliament every year;
- (b) if so, whether both of the above institutions are submitting their report to Parliament, if so, the details thereof *i.e.* the time when the reports were submitted by the two Commissions; and
- (c) if the Commission is not submitting its reports to Parliament, the reasons therefor and Government would take appropriate steps in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MAHADEO S. KHANDELA): (a) As per Articles 338 and 338 A of the Constitution, the National Commission for Scheduled Castes (NCSC) and the National Commission for Scheduled Tribes (NCST) are required to present their reports, to the President annually and at such other times as the Commissions may deem fit and not direct to the Parliament.

(b) and (c) The details of the reports submitted by NCSC and NCST to the Hon'ble President of India are given in Statement-I and II respectively (*See below*). The Ministry of Social Justice & Empowerment has informed that it is in the process of compiling comments of various Ministries/Departments for preparing Action Taken Memorandum on these reports. Further, the NCST reports are under process by the Ministry of Tribal Affairs for laying the same before the Parliament in terms of the relevant constitutional provisions.

**Statement-I**

*Status of Annual Reports submitted by National Commission for Scheduled Castes (NCSC) to the Hon'ble President of India*

Number of Reports prepared and submitted	Date of submission of Report to the Hon'ble President of India	Date of laying of the Report in the House	
		Lok Sabha	Rajya Sabha
1	2	3	4
First Report 2004-05	17.07.2006	08.03.2010	11.03.2010
First Special Report 01.04.2006 to 30.09.2006	21.02.2007	*	*

1	2	3	4
Second Report 2005-06	19.05.2010	-	-
Third Report 2006-07	19.05.2010	-	-
Fourth Report May, 2007 - Nov., 2009	19.01.2010	-	-
Special Report on AIIMS, New Delhi	19.05.2010	-	-

The Ministry of Social Justice & Empowerment has informed that it is in the process of compiling comments of various Ministries/Departments for preparing Action Taken Memorandum on these reports.

**Statement-II**

*Status of Annual Reports submitted by National Commission  
for Scheduled Tribes (NCST) to the Hon'ble President of India*

1. 1st Annual Report for the year 2004-05 & 2005-06 on 08.08.2006.
2. 2nd Annual Report for the year 2006-07 on 03.09.2008.
3. 3rd Annual Report for the year 2007-08 on 28.03.2010
4. 4th Annual Report for the year 2008-09 on 27.08.2010
5. 5th Annual Report for the year 2009-10 on 13.07.2011

Reports are being processed by the Ministry for laying them before the Parliament.

**Anganwadi on Demand**

4009. SHRI PRAKASH JAVADEKAR: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether Government has received any applications for anganwadis under the provision of 'anganwadi on demand';

(b) if so, the details thereof, regarding the number of applications received and their current status;

(c) whether Government has taken any steps to inform people about the right to an Anganwadi on demand;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) to (e) The Government in Ministry of Women and Child